

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 200/MP/2019

- Subject : Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79 (1)(c) and 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for grant of Regulatory Approval for execution of the Transmission system for 18.5 GW of Solar and Wind Energy Zones in Southern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Tamil Nadu Generation and Distribution Corporation (TANGEDCO) and Others.
- Date of Hearing : 15.10.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Parties present : Shri M.G. Ramachandran, Sr. Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Ms. Tanya Sareen, Advocate, PGCIL
Ms. Swati Verma, PGCIL
Shri Anil K Meena, PGCIL
Shri Mukesh Khanna, PGCIL
Shri Vipin Jacob Joseph, PGCIL
Shri Siddharth Sharma, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO, AP Transco and AP Discoms
Shri R. Kathiravan, TANGEDCO
Shri R. Alamelu, TANGEDCO

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the Present Petition has been filed seeking regulatory approval for execution of the Transmission System for 18.5 GW of Solar and Wind Energy Zones in Southern Region. Learned senior counsel further submitted that as per the inputs from MNRE/SECI, a meeting was



held at Central Electricity Authority on 30.8.2019 for prioritization of the already identified transmission system with 66.5 GW potential RE capacity. During the meeting, it was informed that the generation projects are scheduled for commissioning by December, 2020, December, 2021 and beyond 2021. Out of the above 66.5 GW RE generation potential, 18.5 GW RE generation potential is planned to be implemented in Southern Region and in accordance with the phasing of RE generation potential of 10.5 GW by December, 2021 and 8 GW beyond 2021, the associated transmission system has also been phased for implementation purpose and the details of the same have been submitted vide affidavit dated 1.10.2019.

2. In response to the Commission's query regarding status of LTA, the representative of the Petitioner submitted that no application has been received against envisage 18.5 GW RE generation. The representative of SECI submitted that SECI is inviting the bids for RE capacity on all India basis and wherever the transmission systems are approved, RE developers are coming up in such areas to set up the generation. The Representative of the SECI further submitted that SECI has already taken up the matter with the States of Andhra Pradesh and Karnataka and they assured that land for RE Projects has been identified and accordingly, SECI will soon invite bid for RE projects therein.

3. Learned counsel appearing on behalf of TANGEDCO, AP Transco and AP Discoms, submitted that the Petitioner should carry out a comprehensive study on All India basis and should evolve the transmission scheme consequent to the same as the present methodology of study on regional basis does not give the correct picture. Learned counsel submitted that even POSOCO has not expressed its comments on the base case load flow studies carried out by the Petitioner and has suggested for carrying out the all India system studies for planning for transmission system for RE capacity with participation of all regions. Learned counsel submitted that the Petitioner has also not filed the information as per the Commission's RoP dated 21.8.2019. In response, learned senior counsel for the Petitioner submitted that queries raised by TANGEDCO have been addressed by the Petitioner in its rejoinder dated 14.10.2019 and the Petitioner will further address the other queries raised by TANGEDCO.

4. After hearing the learned senior counsel for the Petitioner and the learned counsel for the Respondents, the Commission directed the Respondent, TANGEDCO to furnish the specific queries, if any, by 21.10.2019 with an advance copy to the Petitioner who may file its response thereof, by 25.10.2019.

5. The Commission directed the CTU/SECI to furnish the following information, on affidavit, on or before, 25.10.2019:

- (a) Status of Renewable Energy Project w.r.t land and bidding; and
- (b) Minutes of 36th SRPC meeting;

6. The Commission directed the Petitioner to furnish reply/information as pointed out by TANGEDCO in Para 3 above, on affidavit, on or before, 25.10.2019



7. The Commission directed that due date of filing the reply, rejoinder and information should be strictly complied with.

8. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

